

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 19 of 2020**

**IN THE MATTER OF:**

**Chander Verma**

**....Appellant**

**Vs.**

**Continental Construction Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Jeevesh Nagrath, Mr. Prabhat Kumar Rai,  
Advocates and Mr. Chandra Dutta**

**For Respondents: Mr. Aaryan Sharma for R-2,3**

**O R D E R**  
**(Virtual Mode)**

**05.01.2021:** Heard the Learned Counsels for the parties. They submit that the pleadings are completed and the matter may be fixed at an early date. With the consent of the parties the matter is fixed for 'hearing' on **08<sup>th</sup> January, 2021.**

The Interim Order passed on 11.02.2020 shall be continued till the next date of hearing.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

*sa/kam*